

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI.

Original Application No.26 of 2016 (SZ)

Disha – A Life School and  
P.K.D. College of Education,  
Rep. by its Correspondent,  
Kullkapalayam Village,  
Achipatti Post, Pollachi and Ors.

...Applicant

Vs

The State of Tamil Nadu,  
Rep. by its Director,  
Department of Environment & Forest,  
Fort St. George, Chennai and Ors.

....Respondents

**STATUS REPORT FILED BY THE TNPCB ON M/S UNICAST  
ALLOYS PRIVATE LIMITED LOCATED AT S.F NO. 98/1D, 100 &  
101 PART, 78/1A, 78/3A, 98/3A, KURUMBAPALAYAM VILLAGE,  
POLLACHI TALUK, COIMBATORE DISTRICT AND M/S HITECH  
DIE CAST PRIVATE LIMITED LOCATED AT S.F NO. 77/1, 77/2&  
101 PART, KURUMBAPALAYAM VILLAGE, POLLACHI TALUK,  
COIMBATORE DISTRICT AS PER THE ORDERS OF THE HON'BLE  
NATIONAL GREEN TRIBUNAL (SZ), CHENNAI ORDER IN O.A NO.  
26 OF 2016 DATED: 09.11.2020**

Filed by  
Thiru.C. Kasirajan,  
Advocate, Chennai.



**Report on M/s UNICAST ALLOYS PRIVATE LIMITED located at S.F No. 98/1D, 100 & 101 Part, 78/1A, 78/3A, 98/3A, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District and M/s HITECH DIE CAST PRIVATE LIMITED located at S.F No. 77/1, 77/2& 101 Part, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District as per the orders of the Hon'ble National Green Tribunal (SZ), Chennai order in O.A No. 26 of 2016 Dated: 09.11.2020**

**1. Background:**

The Hon'ble National Green Tribunal, Southern Zone, Chennai in the matter of O.A No. 26 of 2016 filed by Filed by Disha – A Life School and P.K.D College of Education & Others against the Member Secretary, Tamilnadu Pollution Control Board & others including the unit of M/s UNICAST ALLOYS PRIVATE LIMITED located at S.F No. 98/1D, 100 & 101 Part, 78/1A, 78/3A, 98/3A, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District and M/s HITECH DIE CAST PRIVATE LIMITED located at S.F No. 77/1, 77/2& 101 Part, Kurumbapalayam Village, Pollachi Taluk, Coimbatore District, order dated 09.11.2020 inter alia as follows:

***“The Pollution Control Board has also not submitted any further report on the basis of the observation and finding arrived at by them in the Joint Committee report.***

***The Registry is directed to communicate this order to the members of the committee as well as to the Pollution Control Board by e-mail immediately so as to enable them to comply with the direction.***

***For consideration of further report and rejoinder, if any, to the objections filed by the respondents 4 & 5 and for hearing the matter, post on 01.12.2020. ”***

**2. Present Status of M/s Unicast Alloys Private Ltd:**

The respondent unit was inspected on 18-11-2020 and the following were observed:

1. The unit was in operation.
2. The trade effluent generated from wet scrubber bleed off is disposed in the solar evaporation pan. No seepage or overflow was observed in the SEP.

3. The air pollution control measures such as Venturi Wet scrubber with stack with interlocking system attached to the induction furnace, Bag filters with stack attached to the Shot Blasting Machine, Cyclone with pulse jet bag filter with stack attached to the Sand plant, Bag filters with stack attached to the fettling section were in operation.
4. The unit had installed the Interlocking system with limit switch to movable suction hood with stack as air pollution control measures attached to the Induction furnace and the same was in operation.
5. The unit had provided an extra hood cover for absorbing the gaseous emissions generated during transfer of molten metal from Furnace ladle to pouring ladle.
6. The western side (facing school premises) of the shot blasting, fettling section shed had been entirely covered by sheets to cover the entire vertical face with closing door.
7. The unit has provided water mist sprinklers along the vehicle movement area near the petitioners school boundary and the same was under operation.
8. The trend graph for the stack online source monitoring for the period **28.08.2020 to 30.11.2020** reveals that the PM values are within the limits prescribed by the Board and no exceedance was observed.

### **3. Present Status of M/s Hi-tech Die Cast Private Ltd:**

The respondent unit was inspected on 18-11-2020 and the following were observed:

1. The unit was in operation.
2. The trade effluent generated from wet scrubber bleed off is disposed in the solar evaporation pan. No seepage or overflow was observed in the SEP.
3. The air pollution control measures such as Wet scrubber with stack with interlocking system attached to the induction furnace, Bag filters with stack attached to the Shot Blasting Machine, Cyclone with bag filter with stack attached to the Sand plant, Bag filters with stack attached to the fettling section were in operation.
4. The unit had installed the Interlocking system with limit switch to movable suction hood with stack as air pollution control measures attached to the Induction furnace and the same was in operation.

5. The unit had provided an extra hood cover for absorbing the gaseous emissions generated during transfer of molten metal from Furnace ladle to pouring ladle.
6. The unit has maintained necessary log book for the operation of the air pollution control measures with energy meter readings.
7. The trend graph for the stack online source monitoring for the period **28.08.2020 to 30.11.2020** reveals that the PM values are within the limits prescribed by the Board and no exceedance was observed.

**3. Compliance report for the Specific Recommendations as per order dated 20.07.2020:**

**i. M/s Unicast Alloys Private Limited:**

S. No	Recommendations	Compliance status as on 18.11.2020
1.	The 4 <sup>th</sup> respondent unit shall relocate the shot Blasting and the Fettling section either outside the premises in some other locations or on the eastern side within the premises where the vacant land exists	Not complied. However, the unit vide its letter dated 19.08.2020 informed that "As per the sequence of operation and plant layout it cannot be moved away, otherwise entire factory layout to be changed which means we have to close the factory for two years to create new infrastructure and financial implications will lead to permanent closure of the foundry"
2.	After relocation of the existing shot Blasting and Fettling Section, the area shall be used as buffer zone and shall also develop thick canopy of green belt within 4 <sup>th</sup> respondent unit premises adjacent to the compound wall of the school premises which will act as a barrier for air pollution.	Not complied. However, the unit has covered the storage location with red sand and green belt is being developed.
3.	The unit shall either completely reuse the dumbered waste mould sand within the premises or dispose it to the Common Waste Mould Sand Reclamation unit M/s. Ammarun Enviro Guard Industries, Annur Taluk or for other beneficial uses.	Not complied. However, the
4a.	The unit shall stop the shot blasting and fettling	Not complied. However, the

	operations in the existing location instead shall do the shot blasting and fettling operations in the Unit's sister concern i.e. 5 <sup>th</sup> respondent unit of M/s Hitech Die Cast Private limited (or) by giving job work through outside vendors.	unit vide its letter dated 19.08.2020 informed that "As per the sequence of operation and plant layout it cannot be moved away, otherwise entire factory layout to be changed which means we have to close the factory for two years to create new infrastructure and financial implications will lead to permanent closure of the foundry"
5.	The unit shall conduct the ambient air quality/ambient noise level/stack monitoring in the unit and in the school premises every month and furnish the report to the Board	Not complied. However, the unit vide its letter dated 19.08.2020 informed that "We are already having online monitoring systems and we maintain the norms well within the parameters prescribed by the TNPCB and requested to conduct test once in a year"
6.	The unit shall convert the venturi wet scrubber system with stack arrangement for the induction furnace to the dry/cassette filter as an advanced technology	Not complied. However, the unit vide its letter dated 19.08.2020 informed that "the unit has improved the APC measures and its functioning satisfactorily and may be allowed to continue with the present proven system"
7.	The unit shall provide the adequate air pollution control measures for the metal pouring bay as a further improvement measures.	

**ii. M/s Hitech Die Cast Private Limited:**

S. No	Recommendations	Compliance status as on 18.11.2020
1.	The 5 <sup>th</sup> respondent unit of M/s Hitech Die Cast Private Limited is located behind the 4 <sup>th</sup> respondent unit of M/s Unicast Alloys Private Limited which itself acts as an barrier.	No remarks
2.	The unit shall operate and maintain the air pollution control measures continuously and efficiently and also conduct the ambient air quality/ambient noise level/stack monitoring in the unit and in the school premises every month and furnish the report to the Board	Not complied. However, the unit vide its letter dated 19.08.2020 informed that "We are already having online monitoring systems and we maintain the norms well within the parameters prescribed by the TNPCB and requested to conduct test once in a year"
3.	The unit shall either completely reuse the dumber waste mould sand within the premises or dispose it to the Common Waste Mould Sand Reclamation unit M/s. Ammarun Enviro Guard Industries, Annur Taluk or for other beneficial uses	Not complied. However, the unit has covered the storage location with red sand and green belt is being developed.
4.	The unit shall convert the venturi wet scrubber system with stack arrangement for the induction furnace to the dry/cassette filter as an advanced technology	Not complied. However, the unit vide its letter dated 19.08.2020 informed that "the unit has improved the APC measures
5.	The unit shall provide the adequate air pollution control measures for the metal pouring bay as a further improvement measures.	and its functioning satisfactorily and may be allowed to continue with the present proven system"

Even though the PM of all stacks are meeting the norms, the 4<sup>th</sup> and 5<sup>th</sup> respondent unit shall implement the specific recommendations to mitigate the fugitive emission from the unit, since the petitioner school premises and the respondent units are located in wind prone area. The 4<sup>th</sup> and 5<sup>th</sup> respondent units may be directed to furnish and comply the recommendations in a phased manner with in a time bound schedule.



District Environmental Engineer  
Tamilnadu pollution Control Board  
Coimbatore South

26  
30/11/2020.

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**Advocate for Respondent  
Thiru. Kasirajan  
Advocate, Chennai.**

**Date: 30.11.2020**

